

**Central Administrative Tribunal  
Principal Bench**

**CP No.348/2017  
RA No.172/2015  
OA No.1165/2011**

New Delhi, this the 12<sup>th</sup> day of October, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

V. Rengamannar  
Aged about 72 years, S/o Shri P. Veerasamy R/o 5/61,  
Illathar Street,  
Vishwanathaperi Post, Sivagiri Tauk  
Trinelveli District,  
Tamil Nadu 62776. .... Applicant.

(By Advocate : Shri M. K. Bhardwaj)

Vs.

UOI & Ors. through

1. Shri C. Viswanath  
Secretary (Pension)  
Ministry of Personnel, P.G. & Pensions,  
Department of Pensions and Pensioners' Welfare  
Lok Nayak Bhawan.  
New Delhi 110 003.
2. Shri Ashok Lavasa  
Secretary  
Department of Expenditure  
Ministry of Finance,  
Central Secretariat,  
North Block,  
New Delhi 110 001.
3. Shri R. Sreedhar  
Admn. Officer & DDO  
Geological Survey of India,  
Chennai. .... Respondents.

(By Advocate : Shri Rajesh Katyal)

**: O R D E R (ORAL) :****Justice L. Narasimha Reddy, Chairman:**

This contempt case is filed alleging that the respondents have not complied with the directions issued by this Tribunal in its order dated 22.01.2016 passed in RA No.172/2015 in OA No.1165/2011, and another similar matter. The issue pertains to the revision of pension of the applicant.

2. We heard Shri M. K. Bhardwaj, learned counsel for the applicant and Shri Rajesh Katyal, learned counsel for the respondents at length.

3. In the counter affidavit, it is stated that OA No.1165/2011 was decided on the basis of the order passed in OA No.937/2010, and the order in that OA was in turn stayed by the High Court of Delhi in W.P. (C) No.8080/2010.

4. In that view of the matter, we close the contempt case, leaving it open to the applicant to revive the proceedings depending upon the outcome of the aforesaid writ petition.

**(Aradhana Johri)**  
**Member (A)**

**(L. Narasimha Reddy)**  
**Chairman**

/pj/